

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2991
ANSWERED ON:29.11.2010
TRADEMARK REGISTRATION
Ahir Shri Hansraj Gangaram;Patil Shri A.T. Nana

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has received complaints regarding delay in obtaining Trademark registration under the present system;
- (b) if so, the details thereof along with pending cases which are lying pending with the office of Trademark registration; and
- (c) the steps taken by the Government to clear the backlog of pending Trademark registration applications?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): Yes, Madam.

(b): Presently, the Trade Marks Registry has:

(i) 1,14,547 applications pending at the examination stage

(ii) 1,16,676 applications pending at the objection stage

(iii) 1,50,000 applications pending at the opposition stage

(iv) 30,000 applications pending for registration of assignment.

This backlog has arisen for two reasons. There has been a sharp increase in the applications filed. Further there are 75 vacancies in the Trade Marks Registry in the rank of examiners and above out of a total of 122 sanctioned posts in these categories.

(c): Office procedure has been streamlined and additional resources mobilized. 1,70,000 applications have been examined by the Registry during this year alone. More than 1 lakh marks have been published in the Trade Marks Journal. 70,000 marks have been registered during the first eight months of this year. The average time for registration of a mark with no opposition has been reduced from 26 months to 12 months. Further steps are being taken to streamline the registration procedure by introducing free search facilities which will release staff for examination work. The recruitment agencies have also been requested to hasten the recruitment process.